

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 8/MP/2014

- Subject : Evolving a mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law during Construction and Operating period.
- Petitioner : EMCO Energy Limited
- Respondents : Maharashtra State Electricity Distribution Co. Limited and others

Petition No. 112/MP/2015

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2 (b) of the Power Purchase Agreement dated 7.8.25007 executed between GME Kamalanga Energy Limited and Bihar State Power (Holding) Company Limited for compensation sue to change in law impacting revenues and costs during the operating period
- Petitioners : GMR Kamalanga Energy Limited and GMR Energy Limited
- Respondents : Bihar State Power (Holding) Company Limited and others
- Date of hearing : 13.4.2016
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Parties present : Shri Rohit Venkat, Advocate for the petitioner
Shri Madhup Singhal, EMCO
Ms. Anand Ganeshan, Advocate, DNH
Shri Sai Kumar, Advocate, MSEDCL
Shri Samir Malik, Advocate, MSEDCL
Shri M.G.Ramachandran, Advocate, Prayas
Ms. Ranjitha Ramachandran, Advocate, Prayas
Ms. Anushree Bardhan, Advocate, Prayas
Shri Shubham Arya, Advocate, Prayas

Record of Proceedings

Learned proxy counsel for the petitioners requested to adjourn the matter. Request was allowed by the Commission.

2. The petitions shall be listed for hearing on 19.5.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**